

[Mr. Speaker]

guarantee that he will approve the Proclamation? Independent of the material that is contained in the Governor's report, he has to satisfy this House how it is justifiable to issue the Proclamation. Therefore, this House is called upon to decide upon what the hon Home Minister says here and the facts that are placed before us. The President might have made a mistake but it is for this House to find out whether it is right or wrong to approve or not to approve the Proclamation. Placing the document which was before the President is not the only matter or the matter on which this House will come to a conclusion. It will be independent of that. Let us wait and see what the hon Home Minister is going to say on that day and how he is going to justify the Proclamation. If the House comes to the conclusion that the material has not been placed here which can stand scrutiny, certainly this House is not going to give its approval to the Proclamation. Therefore, we are not stultifying ourselves or blindly following what the President has said. We are entitled to come to a different conclusion in this House, independently of what the President has come to.

There is absolutely no breach from the point of view of privilege. So far as law is concerned, I am not satisfied that there is *prima facie* a case of breach of privilege for which I should give consent. Let us proceed to the other work now.

Shrimati Renu Chakravarty: May I just have an explanation?

Mr Speaker: No explanation on anything I have said. (Interruptions) Order, order. I have repeatedly said that so far as my ruling is concerned, I am not going to give further explanations in this matter. My rulings have to be accepted; there is no question of clarification of my ruling. . (Interruptions)

12.15 hrs.

PAPERS LAID ON THE TABLE SUGAR SITUATION

The Minister of Food and Agriculture (Shri A. P. Jain): I beg to lay on the Table a copy of a statement on sugar situation in the country. [Placed in Library See No LT-1490/59].

ACTION TAKEN BY GOVERNMENT ON ASSURANCES

The Minister of Parliamentary Affairs (Shri Satya Narayan Sinha): I beg to lay on the Table, a copy of each of the following statements showing the action taken by the Government on various assurances, promises, and undertakings given by the Ministers during the various sessions of Second Lok Sabha.—

- (i) Supplementary Statement
No IV, Seventh Session, 1959
[See Appendix I, annexure No 76]
- (ii) Supplementary Statement
No VIII, Sixth Session, 1958
[See Appendix I, annexure No 77]
- (iii) Supplementary Statement
No XI Fifth Session, 1958
[See Appendix I, annexure No 78]
- (iv) Supplementary Statement
No XX, Fourth Session, 1958
[See Appendix I, annexure No 79]
- (v) Supplementary Statement.
No XXI, Third Session, 1957
[See Appendix I, annexure No 80]
- (vi) Supplementary Statement.
No XXVI, Second Session, 1957
[See Appendix I, annexure No 81]

NOTIFICATION ISSUED UNDER ESSENTIAL COMMODITIES ACT

The Deputy Minister of Agriculture (Shri M. V. Krishnappa): I beg to lay on the Table, under sub-sec-